

Exercising power under section 482 of the Code in a case of this nature is the exception not the rule. The Section does not confer any new power on the High Court. It only saves the inherent power which Court possessed before the enactment of the Code.

The Court comes to the conclusion that there are allegations and the petitioners can demonstrate their bonafide at appropriate stage in the Court below.

In that view of the matter, the Court is not inclined to pass any positive order and accordingly, the criminal miscellaneous petition is dismissed. However, the petitioners are at liberty to take all the grounds at appropriate stage in the court below.

I.A., if any, stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-